

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 485/2021

RAJAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No. 198538/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. K. Paari Vendhan, AOR
Ms. Ishita Chowdhury, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Raghunatha Sethupathy B, Adv.
Mr. Bharathimohan M, Adv.
Ms. Priya R, Adv.
Mr. S. Sabari Bala Pandian, Adv.
Mr. Avinash Kumar, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.
Dr. Joseph Aristotle S., AOR
Mr. Shobhit Dwivedi, Adv.
Ms. Vaidehi Rastogi, Adv.

Mrs. Swati Ghirdiyal, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Anukalp Jain, Adv.
Mr. Adit Khorana, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused our order dated 24th February, 2023.

Paragraph 9 of the said order reads thus:

"9. In the meanwhile, we direct that the petitioner shall be shifted to appropriate transit camp as may be decided by the State Government. We grant time of one week to the State Government to shift the petitioner to appropriate transit camp."

We are shocked to note that though this is a case where the petitioner has undergone incarceration for more than 33 years, such a simple order is not complied with by the respondent-State Government. Today we are avoiding temptation to initiate action under the Contempt of Courts Act, 1971. However, on the failure of the State Government to comply with the above order within 24 hours from now, a strict action will be called for.

Time to take decision in terms of paragraph 8 of the order dated 24th February, 2023 is extended by a period of three weeks.

List the matter on 17th April, 2023.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER